

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 162 TO BE ANSWERED ON: 02.02.2024

One Nation One Fertilizer Scheme

**162: SHRI DHANUSH M. KUMAR:
DR. DNV SENTHILKUMAR S.:
SHRI KULDEEP RAI SHARMA:
DR. SUBHASH RAMRAO BHAMRE:
SHRI C.N. ANNADURAI:
SHRIMATI SURPIYA SULE:
SHRI SELVAM G.:
SHRIMATI MANJULATA MANDAL:
DR. AMOL RAMSING KOLHE:**

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether the Government is implementing One Nation One Fertilizer Scheme under the fertilizer subsidy scheme “Pradhan Mantri Bhartiya Jan Urvarak Pariyojana” (PMBJUP) in the country and if so, the details thereof, State-wise;
- (b) the details of the progress made under the said scheme in the country, State/UT-wise including Tamil Nadu, Andaman & Nicobar Islands, Maharashtra and Odisha;
- (c) whether the scheme has benefitted people across the country and if so, the details thereof;
- (d) whether the Government has entered in collaborations/signed MoU with international fertilizer producer companies for production of better quality fertilizers in the country and if so, the details thereof; and
- (e) the steps/measures taken/proposed to be taken by the Government for effective implementation of the said scheme?

ANSWER

**MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS
(SHRI BHAGWANTH KHUBA)**

(a) to (c): Department of Fertilizers, vide notification dated 24th August, 2022, has decided to implement One Nation One Fertilizers by introducing Single Brand for Fertilizers and Logo under Fertilizer subsidy scheme namely “Pradhanmantri Bhartiya Janurvarak Pariyojna” (PMBJP). The objective of the scheme is to increase the availability basket of fertilizers; take care of dilemma among farmers in choosing from plethora of brands available in the markets, reduce the crisscross movement and further ensure timely supply of fertilizers.

(d): Fertilizer Control Order (FCO)-1985 has laid down fertilizer-wise detailed specifications that are applicable for both indigenous as well as imported fertilizers. Any fertilizer, not meeting the said specifications, cannot be sold in the country for agricultural purpose. Clause 19 of FCO strictly prohibits the sale or manufacture of fertilisers which are not of prescribed standards. Thus, fertilizers either produced or imported are to adhere to FCO specifications.

(e): All fertilizers viz Urea, DAP, MOP & NPKS are being dispatched to the States/UTs in 'Bharat Brand' bags under "Pradhanmantri Bhartiya Janurvarak Pariyojna" (PMBJP).
